

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :  
AT HYDERABAD

OA No. 1040/92

Date of Judgement: 26-11-92

BETWEEN

Mr. V. Krishnamurthy : Applicant

AND

1. Sr. Supdt. of Post Offices,  
Hyderabad City divn., Hyd.
2. Senior Postmaster,  
Head Post Office,  
Khairatbad, Hyderabad.
3. Supdt. of Post Offices,  
Nandyal division, Kurnool Dist.
4. Postmaster-General,  
A.P.S.R., Kurnool.
5. The Director-General of Posts,  
New Delhi.

: Respondents

COUNSEL FOR THE APPLICANT : Mr. Krishna Devan

COUNSEL FOR THE RESPONDENT : Mr. N.V. Ramana

CORAM

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the Single bench as per Shri R. Balasubramanian, Member (Admn.)

Heard Shri Krishna Devan, learned counsel for the applicant and Shri Rajeswara Rao, representing Shri N.V. Ramana, learned counsel for the respondents.

The prayer in the application is to declare the applicant entitled for DA and reimbursement of mess and rent charges incurred during the period of Induction training in P.T.C., Mysore from 30.3.90 to 19.6.90.

The applicant was deputed for training at the Postal Training Centre, Mysore for the said

2. Senior Postmaster, Head Post Office, Khairatabad, Hyderabad.
3. Superintendent of Post Offices, Nandyal Division.
4. Postmaster-General, A.P.S.R., Kurnool.
5. The Director-General of Posts, New Delhi.
6. One copy to Sri. Krishna Devan, advocate, H.No.2-2-1107/172/3, Tilaknagar, Hyd.
7. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
8. One spare copy.

Rsm/-

30/2/84  
Rsm/-

period vide orders of SSPOs, Hyderabad City division dated 23.3.90. The applicant was paid only Travelling allowance for the journey from his place of duty to the place of training. He was not paid any Daily allowance. In his letter dated 29-10-92, the Senior Postmaster, Khairatabad Head Post office informed the learned counsel for the applicant that only T.A has been paid on 10.7.90. There is no mention about the Daily allowance.

This case is covered by a decision of this Bench dated 19-11-92 in OA 1012/92 (Srihari Vs SSPOs, Hyd. City divn.) For that matter the applicant was also deputed in the same batch as Srihari, the applicant in OA 1012/92. Hence following that decision, I direct the respondents to reimburse the applicant the D.A for which he is entitled to in accordance with the rules for the period of training.

The application, is thus, disposed of at the admission stage itself with no order as to costs.

R. Balasubramanian

(R. Balasubramanian)  
Member (Admn.)

Open court judgement

Dated 26th November, 1992. Dy. Registrar (J)

NS

Copy to:-

1. Senior Supdt of Post Offices, Hyderabad City Divn, Hyd.

Contd:...3/-

20/10/

RM  
1/12/92 (3)  
In the C.A.T., Hyderabad, ~~Hyderabad~~  
Hyderabad

From Mr. R. Bala Subramanian, A.M.

Dated: 26/11/92.

Judgement.

Decided. or with the  
direction & no order as to

COSTS.

O.A. 1040/92

(3)  
3/12/92  
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